**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**
**(Special Original Jurisdiction)**

MONDAY, THE TWENTY EIGHTH DAY OF APRIL
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT PETITION NO: 12347 OF 2025**

**Between:**

M/s.Aditya and Co., rep. by its Prop. Mr.Bang Manoj Kumar, 4 6-3-1237, Flat No.105 and 106, F Block, Sethi Towers, Rajbhavan Road, Somajiguda, Hyderabad-500082, Telangana

**...PETITIONER**

**AND**

1. The Union of India, rep. by its Secretary, Ministry of Finance, North Block, New Delhi-110 001.
2. The Superintendent of Central Tax, Himayatnagar I Range, Himayatnagar GST Bhavan, Hyderabad 500 029

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or Order, Direction or any other Writ particularly one in the nature of Writ of Mandamus declaring the action of the 2nd Respondent in issuing the impugned proceedings dated 26.02.2025 (served on the petitioner on 28.03.2025) in O.C.No.50/2025 as illegal, arbitrary, high handed, violation of principles of natural justice and contrary to the provisions of the Finance Act 1994 and hence set aside the same as null and void.

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant stay of all further proceedings pursuant to the impugned proceedings dated

26.02.2025 (served on the petitioner on 28.03.2025) in O.C.No.50/2025 passed by the 2nd respondent.

**Counsel for the Petitioner : SRI B.KRISHNA REDDY**

**Counsel for the Respondent No.1 : SRI GADI PRAVEEN KUMAR, DY.SOL.GENERAL**

**Counsel for the Respondent No.2:SRI DOMINIC FERNANDES, Sr.SC FOR CBIC**

**The Court made the following: ORDER**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HON'BLE SMT. JUSTICE RENUKA YARA**

**WRIT PETITION No.12347 of 2025**

**ORDER:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri B.Krishna Reddy, learned counsel for the petitioner, seeks to withdraw this writ petition with the liberty to the petitioner to file a properly constituted petition.

2. The prayer is allowed.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the liberty prayed for. No order as to costs.

Miscellaneous petitions pending, if any, shall stand closed.

**SD/- A.H.S. GOWRI SHANKAR**
**ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To,**

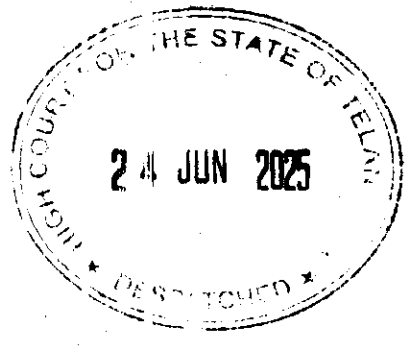
1. One CC to SRI B.KRISHNA REDDY, Advocate. [OPUC]
2. One CC to SRI GADI PRAVEEN KUMAR, (Deputy Solicitor General of India), High Court for the State of Telangana at Hyderabad. [OPUC]
3. One CC to SRI DOMINIC FERNANDES, Senior Standing Counsel for CBIC. [OPUC]
4. Two CD Copies.

BSK PA

LS

**HIGH COURT**

**DATED:28/04/2025**




**ORDER**

**WP.No.12347 of 2025**

**DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS**

(6) PA 21/5/25